

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.66/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S SADHANA CITY HOMES PRIVATE LIMITED V/S M/S VAYU PUTRA CONSTRUCTIONS PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv. : *For the Financial Creditor*

Sh. Shaswat Srivastava, with
Sh. Pankaj Agarwal, Advs. : *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Corporate Debtor seeks and is granted two weeks time to file reply to the present petition.
- 2.** Let the needful be done within the aforesaid stipulated period by serving an advance copy to the other side. Thereafter, rejoinder if any, be filed by the Financial Creditor within a period of one week.
- 3.** Let the matter be adjourned for further hearing on 11th March, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

6th February, 2024

*Kavya Prakash Srivastava
(Stenographer)*